

IN THE SUPREME COURT OF INDIA

INHERENT JURISDICTION

**REVIEW PETITION [CRL.] NO..... D. NO. 44666 OF 2019
[in Criminal Appeal Nos. 1515-1516 of 2019]**

Devendra Gangadharrao Fadnavis

... Petitioner/Appellant

Vs.

Satish Ukey & Anr.

... Respondents

ORDER

We find no ground to interfere in the review petitions. The same are dismissed.

.....J.
(Arun Mishra)

.....J.
(Deepak Gupta)

New Delhi;
February 18, 2020.

.....J.
(Aniruddha Bose)

ITEM NO.301

COURT NO.3

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

REVIEW PETITION (CRIMINAL)... DIARY NO(S). 44666/2019
IN CRL.A. NOS. 1515-1516/2019

DEVENDRA GANGADHARRAO FADNAVIS

PETITIONER(S)

VERSUS

SATISH UKEY & ANR.

RESPONDENT(S)

(IA No. 190339/2019 - APPLICATION FOR LISTING REVIEW PETITION IN
OPEN COURT, IA No. 190334/2019 - CONDONATION OF DELAY IN FILING
REVIEW PETITION, IA No. 6953/2020 - STAY APPLICATION)

Date : 18-02-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Sameer Rohatgi, Adv.
Ms. Ranjeeta Rohatgi, AOR

Mr. Sidharth Dharmadhikari, Adv.

Mr. Akshit Pradhan, Adv.

Ms. Pragya Bagel, Adv.
Mr. Uday Dable, Adv.
Ms. Devanshi Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

The review petitions are dismissed in terms of the signed
order.

(NARENDRA PRASAD)
A.R-CUM-P.S.

(JAGDISH CHANDER)
COURT MASTER

(Signed order is placed on the file)